

**Central Administrative Tribunal
Principal Bench: New Delhi**

OA No.1065/2021

This the 16th day of June, 2021

Through Video Conferencing

Hon'ble Ms. Aradhana Johri, Member (A)

Robin Singh age of 29 years,
S/o late Sh. Surender,
R/o Madangarh, Amargarh,
Bulandshahr,
Uttar Pradesh.Applicant

(By Advocate: Sh. Shubham Verma)

Versus

The Management of East Delhi Municipal Corporation
Through Its Commissioner (East)
Udyog SDadan, 2nd Floor, Plot No.419,
Patparganj Industrial Area,
Delhi – 110 092.Respondent

(By Advocate:- Sh. Ravi Kant Jain)

ORDER (ORAL)

The applicant's father was a Safai Karamchari with the respondent EDMC. He expired on 26.07.2014 in a road accident after which the applicant was appointed as daily wager on 28.07.2021. The applicant has contended that since his father was a regular worker, he should also be given regular appointed on compassionate grounds as well as compensation of Rs.5.00 lacs. He has also given a representation on 07.12.2020 to this effect.

2. Issue notice.
3. Shri Ravi Kant Jain, learned counsel for the respondents appears on advance notice and receives the same.

4. At this stage, learned counsel for the applicant states that he would be satisfied if the respondent is directed to decide the representation of the applicant in a time bound manner.

5. Without entering into the merits of the matter, the respondents are directed to pass a reasoned and speaking order on the applicant's representation as per rules and law, within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of accordingly. No order as to costs.

(Aradhana Johri)
Member (A)

/mbt/shilpi